

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.401/10

Friday this the 21st day of May 2010

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

1. N.Hariharaputhra Pillai,
Retired Deputy Postmaster (HSG-I),
General Post Office, Thiruvananthapuram.
Residing at T.C.28/752, Shanmugha Vilas,
Punnapuram, Thiruvananthapuram – 695 024.
2. K.C.Unni,
Retired Sub Postmaster (HSG-I),
Pattam Palace Post Office.
Residing at CRA 172-A (T.C.17/250(4),
Chadiyara Lane, Poojapura,
Thiruvananthapuram – 695 033.
3. P.K.Amukutty,
Retired Manager (HSG-I),
Postal Stores Depot, Thiruvananthapuram.
Residing at Gopi Nivas, T.C.2/1711,
Goureesapattom, Thiruvananthapuram – 695 004.
4. G.Sumathikutty Amma,
Retired Deputy Postmaster (HSG-I),
General Post Office, Thiruvananthapuram.
Residing at Damodharam, T.C.18/1626(3),
Anaedavazhi Road, Aramada PO,
Thiruvananthapuram – 695 032.

...Applicants

(By Advocate Mr.B Unnikrishna Kaimal)

V e r s u s

1. Union of India represented
by the Secretary to Government of India,
Ministry of Communications (Department of Posts),
New Delhi.
2. The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.

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3. The Director of Postal Services (Headquarters),
Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram. ...Respondents

(By Advocate Mr.Pradeep Krishna)

This application having been heard on 21st May 2010 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicants are retired employees of the Department of Posts. They retired while employed in Higher Selection Grade-I. They initially joined service as Postal Assistants and then promoted as Lower Selection Grade, Higher Selection Grade-II and then as Higher Selection Grade-I. According to them, their juniors were given retrospective promotions to Higher Selection Grade-II and Higher Selection Grade-I with effect from 3.6.1988 and 26.10.1995 respectively. However, the applicants are not granted similar benefit despite Annexure A-10 to Annexure A-13 representations. In this OA, they have, therefore, sought an order directing the 2nd respondent to consider and pass orders on Annexure A-10 representation dated 18.2.2010 and another order directing the 3rd respondent to take up and pass orders on Annexure A-11 representation dated 9.4.2010, Annexure A-12 representation dated 16.2.2010 and Annexure A-13 representation dated 17.2.2010.

2. Shri.Pradeep Krishna has appeared for the respondents on receipt of the advance copy of this OA. He has submitted that the aforesaid representations of the applicants will be disposed of by the respondents in due course.



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3. In view of the above position, this OA is disposed of by directing the 2nd respondent to consider and pass orders on Annexure A-10 representation dated 18.2.2010. Similarly, the 3rd respondent is also directed to take up and pass orders on Annexure A-11 representation dated 9.4.2010, Annexure A-12 representation dated 16.2.2010 and Annexure A-13 representation dated 17.2.2010. The aforesaid directions shall be complied with, within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 21st day of May 2010)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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